

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10204 of 2019

[Arising out of Order-in-Original/Appeal No OIA-CCESA-SRT-APPEALS-PS-274-275-2018-19 dated 23.08.2018 passed by Commissioner (Appeal) of Central Excise & ST, Surat-i]

International Packaging Products Pvt Limited Appellant

Survey No. 380/2, Village-Dapada, SILVASSA,
DADRA & NAGAR HAVELI

VERSUS

Commissioner of Central Excise & ST, Daman Respondent

3rd Floor, Adarsh Dham Building, Vapi-Daman Road,
Vapi Opp.Vapi Town Police Station, Vapi Gujarat

APPEARANCE :

Shri S.J. Vyas, Advocate for the Appellant

Shri Vinod Lukose, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11192 / 2021

DATE OF HEARING/ DECISION : 10.03.2021

RAMESH NAIR :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**